

K.VINOD CHANDRAN & M.R.ANITHA, JJ.

WP(CrI.) No.7 of 2021

Dated this the 8th day of January 2021

ORDER

Vinod Chandran, J

Admit. Learned Government Pleader takes notice for the respondents 1 to 3.

2. As per our order passed at the time of admission, the Additional District Judge II of Thiruvananthapuram along with Dr.Sajeev, Consultant Physician and Dr.Gopikrishnan, Surgeon, deputed by the District Medical Officer Thiruvananthapuram complied with our direction and examined Sri.Tittu Jerome. The interim report filed is placed on record as Annexure CI.

3. We have also interacted with the Additional District Judge II, over telephone, in the presence of the Counsel who tells us that the subject has been shifted to the Medical College Hospital. We direct the Additional Director General of Police (Prison) or an authorised Officer of the rank not below Deputy Inspector General of Police to conduct an enquiry and forward an interim report to the Additional District Judge II, Thiruvananthapuram on or before 12.00 noon tomorrow, the 09th of January 2021. We also direct the Additional Director General of Police (Prison) and the Commissioner of Police, Thiruvananthapuram to ensure that the convict is provided a guard in the Medical College Hospital from the Police Force and no Central Prison personnel should be allowed access to him. The Commissioner shall ensure that the convict is given ample protection as also ensure his proper detention at the Medical College Hospital.

Await further report as also further report of the Medical Team. Post on 11.01.2021.

Handover.

Sd/-

K.VINOD CHANDRAN, JUDGE

Sd/-

M.R.ANITHA, JUDGE